

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6467 of 2021

Sanoj Kumar Petitioner
 Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mrs. Nirupama, Advocate
For the State : Mr. Azeemuddin, Addl.P.P

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with B.S. City P.S. Case No. 214 of 2019 instituted under Sections 420, 406 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the informant sold the vehicle to the petitioner and handed over the said vehicle to the petitioner after executing the agreement and it was agreed between the parties that the petitioner would pay monthly installment of hypothecated amount of Rs.10,000/- to M/s Tata Motors Finance Ltd. and the said vehicle was used for transporting wine illegally. It is submitted that the allegation against the petitioner is false. It is next submitted that the dispute between the parties is basically a civil dispute and there was laches on the part of the informant to transfer the vehicle in the name of the petitioner. It is lastly submitted that the petitioner is ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the

Court within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned CJM, Bokaro in connection with B.S. City P.S. Case No. 214 of 2019 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/